

| 1  | 2                              | 3           | 4      |
|----|--------------------------------|-------------|--------|
| 2. | 2007-08                        | 66,638      | 93%    |
| 3. | 2008-09                        | 99,689      | 50%    |
| 4. | 2009-10                        | 2,20,712    | 121%   |
| 5. | 2010-11                        | 3,15,868    | 43.11% |
| 6. | 2011-12                        | 3,64,477.73 | 15.39% |
| 7. | 2012-13<br>(April -June, 2012) | 1,18,321.56 | 64%    |

(f) No Sir.

(g) Does not arise.

**Inflow of FDI in single brand retail trade**

11. SHRI N.K. SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has approved 100 per cent FDI in single brand retail;

(b) if so, the details thereof;

(c) what are the conditions included for allowing 100 per cent FDI in the single brand retail sector;

(d) what has been the total cumulative inflow of FDI in the single-brand retails sector since 2000; and

(e) whether Government plans to roll-back the riders for 100 per cent single brand retail, in light of the lack of investment?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, sir.

(b) and (c) Vide Press Note 1 of 2012, issued by the Department of Industrial Policy and Promotion on 10.01.2012, FDI, up to 100%, under the Government approval route, has been permitted in Single-Brand Product Retail Trading, subject to specified conditions, as below:

(i) Products to be sold should be of a 'Single Brand' only.

- (ii) Products should be sold under the same brand internationally i.e. products should be sold under the same brand in one or more countries other than India.
  - (iii) 'Single Brand' product-retail trading would cover only products which are branded during manufacturing.
  - (iv) The foreign investor should be the owner of the brand.
  - (v) In respect of proposals involving FDI beyond 51%, mandatory sourcing of at least 30% of the value of products sold would have to be done from Indian 'small industries/village and cottage industries, artisans and craftsmen'. 'Small industries' would be defined as industries which have a total investment in plant and machinery not exceeding US \$ 1.00 million. This valuation refers to the value at the time of installation, without providing for depreciation. Further, if at any point in time, this valuation is exceeded, the industry shall not qualify as a 'small industry' for this purpose. The compliance of this condition will be ensured through self-certification by the company, to be subsequently checked, by statutory auditors, from the duly certified accounts, which the company will be required to maintain.
- (d) FDI, up to 51%, in Single Brand Retail Trade, was permitted vide Press Note 3(2006) dated 10.02.2006. The total FDI equity inflows, in the single brand retail trade sector, are Rs. 204.07 crores till May, 2012.
- (e) Foreign Direct Investment (FDI) policy is reviewed on an ongoing basis, with a view to making it more investor friendly.

#### **Targets to boost exports**

12. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has set targets to boost exports and adopt a new 7 point strategy for achieving the targets;
- (b) if so, the details thereof; and
- (c) which are the export incentives being offered to indigenous exporters to sustain in the market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Government in the Annual Supplement to the Foreign Trade Policy 2009-14